

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) Diary No.4375/2021 IN CIVIL APPEAL
NO.1599/2020

M/S. BHASKAR RAJU & BROTHERS & ANR.

Petitioner(s)

VERSUS

M/S. DHARMARATNAKARA RAI BAHADUR ARCOT
NARAINSWAMY MUDALIAR CHATTRAM OTHER CHARITIES
& ORS.

Respondent(s)

O R D E R

This review petition has been filed against Judgment dated 14th February, 2020 whereby the Appeal filed by the respondents – herein was allowed

There has been an inordinate delay of 337 days in filing the Review Petition which has not been satisfactorily explained by the petitioners.

Even on merits, we see no case for review of Judgment dated 14th February, 2020 is made out.

Consequently, the review petition is dismissed on the ground of delay as well as on merits.

.....CJI
(N.V. RAMANA)

.....J
(B.R. GAVAI)

.....J
(SURYA KANT)

NEW DELHI;
20TH JULY, 2021.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CIVIL) Diary No(s). 4375/2021 IN C.A. No.1599/2020

M/S. BHASKAR RAJU & BROTHERS & ANR.

Petitioner(s)

VERSUS

M/S. DHARMARATNAKARA RAI BAHADUR ARCOT NARAINSWAMY
MUDALIAR CHATTRAM OTHER CHARITIES & ORS.

Respondent(s)

(IA No. 51837/2021 - CONDONATION OF DELAY IN FILING SLP)

Date : 20-07-2021 This matter was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

By Circulation

UPON perusing papers the Court made the following
O R D E R

The Review Petition is dismissed on the ground of delay as well as on merits in terms of the signed order.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed Order is placed on the file)

